



2026:AHC:26975-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

CRIMINAL MISC. WRIT PETITION No. - 1099 of 2026

Naresh Kumar

.....Petitioner(s)

Versus

State Of U.P. And 7 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Akash Kumar, Deena Nath
Counsel for Respondent(s)	:	G.A.

Court No. - 45

**HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.**

1. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

2. The instant writ petition has been filed by the petitioner for the following relief:

"A. Issue a writ, order or direction in the nature of mandamus directing the Respondents no. 2, 3 and 4 to ensure fair and transparent investigation in Case Crime No. 0293 of 2025, under Section 103(1) of BNS, Police Station- Kotwali Doghat, District-Baghpat dated 8.11.2025 and submit its report in accordance with law within specific period (Annexure No.1 to the writ petition).

B. Issue a writ, order or direction in the nature of Mandamus directing the Respondents no. 2 to ensure fair and transparent enquiry/investigation through higher agency of State or by S.I.T. in Case Crime No. 0293 of 2025, under Section 103(1) of BNS, Police Station-Kotwali Doghat, District-Baghpat dated 8.11.2025 and submit its report in accordance with law within specific period (Annexure No. 1 to the writ petition).

C. Issue a writ, order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

D. Award the costs to the petitioner."

3. Learned counsel for the petitioner submits that the petitioner is the first

informant in the present case and though the FIR in the instant case has been registered on 8.11.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the Superintendent of Police, Baghpat, highlighting his grievance and seeking fair and impartial investigation and if such an application is moved before the Superintendent of Police, Baghpat, the Superintendent of Police, Baghpat/respondent no. 3 shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid observation, the present petition stands disposed of.

(Achal Sachdev,J.) (Rajiv Gupta,J.)

February 6, 2026

KU